

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016.]

FOR THE ATTENTION OF THE CREDITORS OF M/s ALTIUS TRAVELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name Of Corporate Debtor	ALTIUS TRAVELS PRIVATE LIMITED
2	Date Of Incorporation Of Corporate Debtor	29-10-2009
3	Authority Under Which Corporate Debtor Is Incorporated/Registered	Registrar of Companies (Ahmedabad) Under Companies Act, 1956
4	Corporate Identification Number/ Limited Liabilities Identification Number Of Corporate Debtor	CIN :U63040GJ2009PTC058466
5	Address Of The Registered Office And Principal Office(If Any) Of Corporate Debtor	Reg. Office: 1, Mudhra Appts., Near Stadium Petrol Pump, Navrangpura, Ahmedabad-380014
6	Insolvency Commencement Date In Respect Of Corporate Debtor	02-11-2020 (Hon NCLT Order received on 05-11-2020)
7	Estimated Date Of Closure Of Insolvency Resolution Process	30-04-2021
8	Name, and the registration number of insolvency Professional acting as interim resolution professional	CA KAILASH THANMAL SHAH (IP Reg. No.: IBBI/IPA-001/IP-00267/2016-2017/10511)
9	Address and email id of Interim Resolution Professional, as registered with the Board	505, 21st Century Business Centre, Near World Trade Centre, Ring Road, Surat-395002 Email: ipktshah@gmail.com Mobile No.: 9824150365
10	Address and e-mail to be used for correspondence with the interim resolution professional	505, 21st Century Business Centre, Near World Trade Centre, Ring Road, Surat-395002 Email: cirp.altiustravels@gmail.com
11	Last Date For Submission Of Claims	21-11-2020
12	Classes of creditors, if any, under clause (v) of sub-section (6A) of section 21, ascertained by the interim resolution professional.	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class).	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Corporate Debtor **M/s Altius Travels Private Limited** on 02-11-2020.

The creditors of **M/s Altius Travels Private Limited** are hereby called upon to submit their claims with proof on or before 21-11-2020 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 07-11-2020

Place: Surat **CA KAILASH THANMAL SHAH**

Interim Resolution Professional

In the matter of Altius Travels Private Limited